

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH  
ALLAHABAD.

Allahabad this the 03rd day of August 2001

Original Application no. 666 of 2001

Hon'ble Mr. SKI NAqvi, Judicial Member

Hon'ble Maj Gen KK Srivastava, Administrative Member

Vinod Kumar Tripathi,  
S/o Shri Ram Krishna Tripathi,  
R/o Village & Post Kanjura,  
District Unnao.

.....Applicant

C/A Sri K.C.Shukla

VERSUS

1. Union of India through  
Director General of Post,  
New Delhi.
2. Chief Post Master General,  
Lucknow.
3. Post Master General, Kanpur Region,  
Kanpur- 208001.
4. Superintendent of Post Offices,  
Kanpur 'Mufasil' Division,  
Kanpur.

.....Respondents.

C/Rs. Sri R.C. Joshi

*SAC*

2.

O R D E R

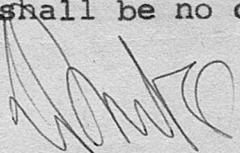
Hon'ble Mr SKI Naqvi, Member-J.

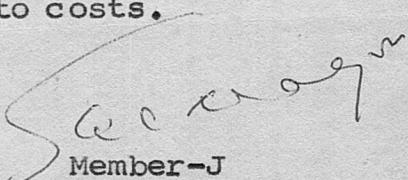
Learned counsel for the applicant took us through order passed by this Bench on 25.05.2001 in OA 1293 of 2000 in which the respondents were directed to consider the case for appointment of the applicants therein as per rules for appointment when the ban is lifted or it is proposed to fill up the post on the basis of review. Copy of this order is retained with file.

2. That matter was in respect of 14 applicants who were in combined select list dated 30.8.1999 at different sl. nos. The present applicant namely Sri V.K. Tripathi <sup>is</sup> ~~has~~ also one of the candidates of that very list, copy of which, the applicant has been annexed as annexure A-1 and his name is mentioned at sl. no. 6 with roll no. 263. We are of the view that he is also entitled to the same benefit.

3. The present OA is also decided in terms of earlier decided OA 1293 of 2000 as referred above and the respondents are directed accordingly to consider the case for appointment of the applicant as per rules for appointment when the ban is lifted or it is proposed to fill up the post on the basis of review. The OA is decided accordingly.

4. There shall be no order as to costs.

  
Member-A

  
Member-J

/pc/